

- (i) Supplementary Statement No. I First Session, 1962. (Third Lok Sabha).

Magistrate, First Class, Bhopal, under section 188, Indian Penal Code:

[See Appendix I, annexure No. 59]

- (ii) Supplementary Statement No. II Sixteenth Session, 1962. (Second Lok Sabha).

1. Shri Hukam Chand Kachwai
2. Shri Ramachandra Vithal Bade.
3. Shri Homi F. Daji."

[See Appendix I, annexure No. 60]

- (iii) Supplementary Statement No. IV Fifteenth Session, 1961. (Second Lok Sabha).

**Shri S. M. Banerjee** (Kanpur): I want to know only whether these Members have been kept in the Bhopal jail, because we have read that the condition is horrible there.

[See Appendix I, annexure No. 60]

**Mr. Speaker:** This is what is said in the letter, that it is Bhopal Jail.

DELHI SHOPS AND ESTABLISHMENTS  
 (AMENDMENT) RULES

12.38 hrs.

STATEMENT RE. AGREEMENT ON COAL MINING IN THE STATE OF WEST BENGAL

**The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi):** I beg to lay on the Table a copy of Notification No. F. 20(6)61-Lab. (i), published in Delhi Gazette dated the 14th September, 1961 containing the Delhi Shops and Establishments (Amendment) Rules, 1961, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954. [Placed in Library. See No. LT-306/62].

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** I am glad to inform the House today that an Agreement has been reached between the Government of West Bengal and the Central Government about the exploitation of coal reserves in the State of West Bengal and the manner in which the Government of India and the State Government would be associated in this work. Thus a long outstanding issue has been resolved and the way cleared for the development of coal production in West Bengal for the mutual advantage of both, the State itself and other parts of the country which need this coal. I am placing before the House a copy of the Agreement that has been reached. [Placed in Library, See No. LT-308/62]

Report of the Hindu Religious Endowments Commission

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):** I beg to lay on the Table a copy of Report of the Hindu Religious Endowments Commission (1960-61). [Placed in Library.

See No. LT-306[62].

12.37 hrs.

IMPRISONMENT OF MEMBERS

**Mr. Speaker:** I have to inform the House that I have received the following letter, dated the 7th August, 1962, from the Superintendent, District Jail, Bhopal:

"I have to inform you that on the 6th August, 1962, the following Members of Lok Sabha have been admitted in the jail. They have been sentenced to seven days' simple imprisonment by the

2. It will be recalled that the Government of West Bengal had expressed a desire to develop their own mines in order that the output from these may feed the fast developing industries in that State. They had, therefore, requested that the Government of India agree to mines being set up in the public sector by the State. There was some difference of opinion between the State Government and the Central in regard to the arrangement for achieving this object. All the same, the Central Government, after giving considerable thought to

[Shri K. D. Malaviya.]

the matter, came to the conclusion that in the wider context of the need to step up production of coal in the Third Plan, it should be possible to accommodate the State Government's desire to produce coal on its own for the purpose of meeting the requirements of its public sector projects included in the All India Plan.

In order to expedite decision on this question I had a series of meetings with late Dr. B. C. Roy. Although there were certain differences in the interpretation of the application of the laws and rules pertaining to mining of coal Dr. Roy never questioned the authority of the Central Government to exercise control over production, distribution and pricing of coal. The points narrowed down to one issue, namely, his desire that the State Government may be permitted to open and develop its own mines within the general framework of this all India policy. This constructive approach has enabled the Government of India to come to an agreement by which the State Government will be enabled to produce coal of the requisite type and quality according to an approved plan, the entire production being considered an integral part of the total availability of coal in the country. The needs of the public sector projects of the State, which form part of the approved Plan will, of course, be the first charge on this production. Any surplus that is left over will be available for distribution to other consumers in the normal way. Even whatever quantities are fed into the State Government's own projects will also be duly allocated by the Coal Controller under the existing statutory orders.

I must add that the conclusion of this agreement is mainly due to Dr. Roy's having appreciated readily the All-India policy with regard to control over production and distribution of coal by the Central Government, and, in this connection, his far-sightedness to accept the national approach contributed to the settlement of this

issue. I have no doubt that the arrangement that we have entered into with the State Government will lead to the acceleration of the pace of production of coal in West Bengal and ultimately to the attainment of the Third Plan target.

**Shri Indrajit Gupta** (Calcutta—South-West): May I know whether this agreement between the Central Government and the West Bengal Government is of the pattern of the agreements with other State Governments or is it particular for the West Bengal Government and it is different for other State Governments?

**Shri K. D. Malaviya:** This arrangement has been arrived at on account of the specific issues raised between the West Bengal Government and the Central Government. If the arrangement suits the other State Governments they are welcome to follow this pattern of agreement.

**Shri Indrajit Gupta:** I have not had the opportunity of seeing the text of the agreement. But, subject to that, may I know whether the mining of this coal and this coal project will be the sole responsibility of the State Government or is the NCDC going to be a partner?

**Shri K. D. Malaviya:** If the hon. Member sees the agreement, he will find that the exploitation of coal in West Bengal under this arrangement will be the sole responsibility of the West Bengal Government. But the Government of India and the NCDC will always be giving all the technical and other assistance needed.

12:41 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 13th August, 1952, will consist of:—

1. Discussion on the situation along the Indian China border, particularly